

Government has taken steps to provide immediate relief by starting refugee camps and providing basic requirements. Every year steps have also been taken to rehabilitate the displaced persons by providing them rehabilitation grants.

During the current year, as per available reports, 18 relief camps have been opened in Kokrajhar district by Government of Assam. Senior leaders including the Chief Minister, visited the affected areas and organised a number of peace meetings with representatives of both Bodos and Santhals in order to normalise the situation in the district. Additional security forces were also inducted in Kokrajhar district to control the situation.

State Government has also announced payment of Rs. 1 lakh to the kin of each deceased person and a grant of Rs. 10,000/- to each of family whose houses have been burnt down.

[Translation]

#### **Disabled Persons**

1958. SHRI KANTILAL BHURIA :  
SHRI JAYSINHJI CHAUHAN :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the names of the States who took follow-up action

after the persons equal opportunities, full participation and protection of Rights Act, 1995;

(b) whether any policy and programme for the rehabilitation of the persons have been formulated by the State Government and additional financial assistance provided to those States;

(c) if so, the details thereof;

(d) if not, the reasons therefor;

(e) the State-wise details of the disabled persons appointed in Government services during the last three years with the provisions made for reservation in the States; and

(f) the number of reserved vacancies, State-wise and the time taken by the Government to fill up these vacancies?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) A statement on Action Taken by State Governments on six specific provisions of the persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 is enclosed.

(b) to (f) The information is being collected and will be laid on the Table of the House.

#### **Statement**

*Statement showing the action taken by State Governments/Union Territory Administrations on the implementation of provisions of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995*

S. No.	State/UT	Notification of Rules by State/UT u/s 73	Appointment of Competent Authority for grant of Certificate of Registration to Institutions for persons with Disabilities including NGOs u/s 50	3% reservation in jobs u/s 33
1	2	3	4	5
1.	Andhra Pradesh	Rules framed on 6.11.9	Assistant Director, Welfare of Handicapped in the districts is appointed on 3/7/96	3% reservation being followed. Spl. Rec. Drive launched.
2.	Assam	—	Director, Social Welfare and Probation was appointed	Order dt. 8/10/96 was issued on 30/12/96
3.	Tripura	Framed and waiting for approval.	under consideration	3% reservation made
4.	Goa	draft rules sent to Law Department for vetting	Director, Social Welfare has been appointed as Competent Authority on 10/9/96	3% reservation already been provided
5.	Madhya Pradesh	Rules framed on 7.11.97	Jr. Director, Panchayat & Social Welfare has been appointed as competent authority	Orders issued to provide 6% reservation under class II, III & IV category to ensure 3% reservation in real terms

1	2	3	4	5
6.	Gujarat		Director, Social Defence is appointed on 4.6.96	4% reservation made for class III, IV. 4 Spl. Emp. exchanges for the disabled.
7.	Rajasthan		District Collector etc. were appointed on 11.3.97	3% already made
8.	Maharashtra		Appointed on 16.4.96	3% made in class III & IV
9.	Haryana	Being framed	Deputy Commissioners of the State are declared as Competent Authority	3% Reservation made
10.	West Bengal		Director, Social Welfare is declared as Competent Authority	3% made on 7.10.97 (for non PSC & non promotional. Applied to Poverty
11.	Tamil Nadu			
12.	Punjab			3% reservation made.
13.	Uttar Pradesh			
14.	Manipur		Deputy Director appointed as Competent Authority on 27.6.97.	
15.	Karnataka			5% reservation made
16.	Kerala		Jt. Director, SW has been appointed on 5.2.98.	

*Statement showing the action taken by State Governments/Union Territory Administrations on the implementation of provisions of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995*

S. No.	State/UT	Constitution of State Coordination Committee (SCC) u/s 13 (i)	Constitution of State Executive Committee (SEC) u/s 19 (i)	Appointment of Commissioner for persons with Disabilities u/s 60
1	2	3	4	5
1.	Andhra Pradesh	SCC formed on 11.12.96 Secretary, WCD was appointed as Ex-officio Member Secretary	SEC formed on 11.12.96 Secretary, WCD was appointed as Ex-officio Chairperson	Secretary, WCD has been appointed on 27.9.97 till the appointment of a regular commissioner
2.	Assam	SCC formed on 8.10.96 Minister (Social Welfare) Assam is Chairperson	SEC formed on 8.11.96 Commissioner & Secy., Deptt. of Social Welfare appointed as Chairperson	Commissioner & Secy., Deptt. of Social Welfare was appointed on 30.12.96
3.	Tripura	SCC formed on 15.1.97 Meeting held on 3.6.97	SEC formed on 15.1.97	Commissioner appointed on 15.1.97
4.	Goa	Formed on 29.7.97. Meeting held on 14.1.98	Formed on 29.7.97.	Under consideration
5.	Madhya Pradesh	SCC formed on 1.5.97 Minister (Social Welfare) appointed as Chairperson	SEC formed on 5.5.97 with Secretary, Social Welfare as Chairman	Commissioner-cum-Director, Panchayat and Social Welfare nominated as Commissioner

1	2	3	4	5
6.	Gujarat	SCC constituted on 13.5.97	SEC formed 23.5.97	Addl. Chief Secretary has been appointed as Commissioner on 29.11.97
7.	Rajasthan	SCC constituted on 16/7/97	SEC formed on 16.7.97	Director, Social Welfare appointed as Commissioner on 11.3.97
8.	Haryana	Constituted on 24.9.97	Constituted on 24.9.97 Meeting held on 8.12.97	Commissioner, SW has been appointed on 28.7.97
9.	Tamil Nadu	SCC formed on 27.5.97 under the Chairmanship of Minister, Social Welfare		
10.	Nagaland	SCC formed under the Chairmanship of Minister of Social Welfare		
11.	Uttar Pradesh	SCC formed and Notification is being issued	SEC formed on 20.11.97	Commissioner was appointed on 11.3.97
12.	Punjab	SCC formed on 30.12.96 with Minister, Social Welfare as Chairman	SEC formed on 19.1.98 under Secretary, SW	Director, Social Security & WCD appointed on 14.2.97
13.	Karnataka	Formed on 12.9.97 under the chairmanship of MOS (WCD). (A review of implementation of Act on 23.8.97 under CM.	is under consideration.	Action is on
14.	West Bengal	SCC formed on 13.1.98	Final stages	OSD & Ex-officio Director of Social Welfare has been appointed as Commissioner.
15.	Arunachal Pradesh			Secretary, SW appointed on 15.1.98 as Commissioner.
16.	Orissa	Formed on 13.11.97 under the chairmanship of Minister WCD.	SEC formed on 13.11.97 under Commissioner-cum Secy., WCD.	Director, SW&WCD, Govt. of Orissa has been appointed as Commission on 13.11.97.
17.	Maharashtra	In the process	SEC formed.	In the process
18.	Kerala			Chairman, KSHPMC has been appointed on 5.2.98
19.	Himachal Pradesh	Constituted on 7.1.97	Constituted on 7.1.97	

*[English]***Crimes against Women**

1959. SHRI K.D. SULTANPURI :  
 SHRI RAMKRISHNA BABA PATIL :  
 SHRI CHANDRESH PATEL :  
 SHRI D.S. AHIRE :  
 SHRI P.C. THOMAS :  
 SHRI AMAR ROY PRADHAN :  
 SHRI JANG BAHADUR SINGH PATEL :  
 SHRIMATI GEETA MUKHERJEE :  
 SHRI MADHAVRAO SCINDIA :  
 DR. T. SUBBARAMI REDDY :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the incident of crimes, rapes and other forms of sexual assault with adult and minor girls are on the increase in the country;

(b) if so, the details thereof during each of the last three years till date crime-wise, State/Union-Territory-wise;

(c) the reasons for increase in crimes against women;

(d) the number of cases in which the family members/relatives and foreigners were involved separately;